

MR. SPEAKER : The question is :

"That leave be granted to introduce Bill to make special provisions for the prevention of, and for coping with, terrorist and disruptive activities and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI A. K. SEN : I introduce the Bill.

AN HON. MEMBER : The discussion will be on Monday ?

SHRI A. K. SEN : On Monday. I am very much obliged. This House must not appear to be divided on such a vital matter because that will frustrate the whole purpose. The nation's resolve is to fight terrorism with the law.

PROF. MADHU DANDAVATE : We are not only undivided; we are united. Put it positively.

SHRI A. K. SEN : I am very much obliged. This House must pass it unanimously.

MR. SPEAKER : Amendments to this Bill can be given till 5 P. M.

SHRIMATI BIBHA GHOSH GOSWAMI (Nabadwip) : Can we give amendments on Monday at 10 O'clock.

11.29 hrs.

**SECURITIES CONTRACTS
(REGULATION) AMENDMENT
BILL***

[English]

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to move for leave to introduce a Bill further to amend the Securities Contracts (Regulation) Act, 1956.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Securities Contracts (Regulation) Act, 1956."

The motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.

11.30 hrs.

MATTERS UNDER RULE 377

[English]

(i) Need to provide drinking water to the drought affected areas of Orissa

SHRI BRAJAMOHAN MOHANTY, (Puri) : A large part of the state of Orissa has been affected by severe drought. In drought effected areas particularly the drinking water problem has been very acute. The sub-soil water level has gone down. Many wells are now dry. The pipe water is not adequate. In many cases the tube-wells are out of order. Water is a basic need of man and drinking water is necessary for sustaining life. In some parts on account of non-availability of pure drinking water dysentery and other ailments have spread. It is reported that a number of children have died on account of dysentery and other ailments while a large number of children are suffering from dysentery. The situation is very much distressing.

I, therefore, urge upon the Government to take immediate steps to provide drinking water and to make all arrangements for availability of water for the use of the people.

(ii) Need to take steps to avoid the Impending closure of L.P.G. Cylinder manufacturing unit in Kerala

SHRI K. KUNJAMBU (Adoor) : The L.P.G. cylinders manufacturing unit set up by the Kerala State Industrial Development Corporation is facing a crisis due to lack of orders. The three nationalised oil companies which are the only buyers of these cylinders have not placed any orders

with this unit as they have placed advance orders for their requirements upto March 1986 with the units which were set up before 1982.

This unit has invested Rs. 110 lakhs and has an employment potential of 80 persons. Due to lack of orders this unit is lying idle.

This matter was taken up with the Ministry and a system was devised for giving trial orders. The unit in Kerala has not got even trial orders.

Therefore, I would request the Government to issue necessary instructions to the oil companies to place orders with this unit.

(iii) Need to set up a High power transmission T. V. Centre for Boriguma in Orissa

SHRI K. PRADHANI (Nowrangpur) : Koraput district, the largest district in the country, is predominantly inhabited by backward tribals who are at the lowest rung of our society educationally, socially and economically. After Independence huge amounts have been spent annually for their upliftment in various ways but the result is very disheartening. If this area can be covered by television network it will go a long way to educate them in various directions and help in their upliftment. The population of this district is much more than some small states like Meghalaya, Arunachal Pradesh and Sikkim. One low power transmission centre was commissioned at Koraput on 28-2-1985 and this centre covers nearly five per cent of the population on the hills and does not cater to the needs of the bulk of the people residing in the plains due to high hills in between.

It covers Koraput town, Sunabdea and Domanjodi where mostly Government employees live. The upper division Nowrangpur, Jeypore and Malkangire Sub-Divisions which are beyond the hills on plains adjacent to Bastar district of Madhya Pradesh do not derive the benefit of the existing centre. About 5000 TV sets were purchased here before the centre was commissioned and they are lying idle. If one high power transmission centre is set up at Boriguma it can cover the aforesaid area alongwith Bastar district. I, therefore, request the hon. Minister for Information

and Broadcasting to start a centre at Boriguma immediately to help in their upliftment of the people of that area.

(iv) Need to declare residents of Ladakh region of J & K State as Scheduled Tribe

SHRI P. NAMGYAL (Ladakh) : It has been reported in the national Press that the Governor of Jammu and Kashmir State has given his concurrence and recommended to the Central Government for application of Article 342 of the Constitution of India to the Jammu and Kashmir State and also for declaring the residents of the entire Ladakh region as a Scheduled Tribe. The issue is now before the Government of India for giving its final approval. It may be recalled that the late Prime Minister Shrimati Indira Gandhi during her visit to Leh and Kargil in April 1983, had assured the people in a public meeting that the Central Government has already agreed to grant Scheduled Tribe status to the entire residents of the Ladakh region, as soon as the concurrence of the State Government is received.

Now that the State Government's concurrence for application of Article 342 of the Constitution of India is before the Government of India, I urge upon the Central Government to issue a notification to this effect immediately for declaration of the residents of Ladakh as a Scheduled Tribe.

(v) Need to sanction necessary funds for early completion of Somshila Project in Andhra Pradesh

SHRI A. PENCHALLIAH (Nellore) : The construction work of Somshila Project across river Penna was taken up in the year 1975. It was then decided to complete the entire project involving two phases with an expenditure of Rs. 88 crores and Rs. 52 lakhs. The Planning Commission also okayed it in 1973. The State Government sanctioned Rs. 17.20 crores for the first phase.

About Rs. 63 crores have been spent so far on this project. Now due to the delay in completion, this project is estimated to cost Rs. 147 crores.

This project is very much connected with Telugu Ganga Project. Unless this project is completed, drinking water cannot be taken to Madras city through Telugu Ganga.